

IN THE COURT OF ACMM -EAST KKD DELHI
State vs. Ankur
E-FIR No: 8250/2020
PS Preet Vihar
U/s 379/411/34 IPC

31.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. Sudhir Kumar, ld. Counsel for the applicant.
HC Manoj Kumar from PS Preet Vihar.
Reply to the application is received.
Accused is stated to be in JC.
Submissions on bail application heard. Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 28.07.2020. It has been argued that matter is civil in nature. No fruitful purpose would be served by keeping the accused/applicant in J/C. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 28.07.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant,

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accused/applicant Ankur is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

DINESH KUMAR
Digitally signed by
DINESH KUMAR
Date: 2020.07.31
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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Anurag
FIR No: 311/2020
PS New Ashok Nagar
U/s 33 Delhi Excise Act & Sec. 482 IPC

31.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. S.K. Solanki, Id. Counsel for the applicant.
HC R.B. Tomar, from PS New Ashok Nagar.
Reply is received from the IO
Accused is stated to be in JC.
Submissions on bail application heard. Reply of IO
perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 15.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. It has been further argued that co-accused have also been granted bail and hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 15.07.2020. His custody is not required for further investigation.

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This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH
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DINESH KUMAR
Date: 2020.07.31
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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Chintu
FIR No: 311/2020
PS New Ashok Nagar
U/s 33 Delhi Excise Act & Sec. 482 IPC

31.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. S.K. Solanki, Id. Counsel for the applicant.
HC R.B. Tomar, from PS New Ashok Nagar.
Reply is received from the IO
Accused is stated to be in JC.
Submissions on bail application heard. Reply of IO
perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 15.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. It has been further argued that co-accused has also been granted bail and hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 15.07.2020. His custody is not required for further investigation.

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This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH
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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Gulshan
FIR No: 0093/2020
PS Preet Vihar
U/s 392/411/188/34 IPC

31.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.

None for the applicant.

HC Manoj Kumar from PS Preet Vihar.

Reader has informed that he had contacted the counsel for the applicant and asked him to join the proceedings through VC. He had also given the meeting number to him to join the proceedings through VC.

It is already 11.54 a.m. Ld. Counsel has not joined the proceedings through VC. Reader has informed that one minute ago, he had tried to contact the counsel of the applicant on the mobile phone number, however, none had picked up the call.

In these circumstances, the matter is adjourned.

List this application for further consideration on
06.08.2020.

(DINESH KUMAR)

ACMM (EAST)/KKD/31.07.2020

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IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Jagjevan
FIR No: 238/2003
PS New Ashok Nagar
U/s 454/380/411/34 IPC

31.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.

None for the applicant.

HC R.B. Tomar from PS New Ashok Nagar.

Reader has informed that he has sent the message as well as meeting number to the Id. Counsel for the applicant to join the proceedings through VC, but none had joined the proceedings on behalf of the applicant.

In these circumstances, the matter is adjourned.

List this application for consideration on 05.08.2020. Let the reply be called from the IO for the date fixed.

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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Mukesh Mandal

FIR No: 137/2020

PS Preet Vihar

U/s 33 Delhi Excise Act

31.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. D.N. Pandey, Id. Counsel for the applicant.

HC Manoj Kumar from PS Preet Vihar

Reply to the application has already been received.

Accused is stated to be in JC.

Further submissions on bail application heard. Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in J.C since 16.07.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 15.07.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of

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offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH
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DINESH KUMAR
Date: 2020.07.31
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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Suraj @ Kallua
FIR No: 276/2018
PS New Ashok Nagar
U/s 304/302/308/341/34 IPC

31.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.

None for the applicant.

HC R.B. Tomar, from PS New Ashok Nagar

Reader has informed that he had contacted the counsel for the applicant and asked him to join the proceedings through VC. He had also given the meeting number to him to join the proceedings through VC.

It is already 11.57 am. Ld. Counsel has not joined the proceedings through VC.

In these circumstances, the matter is adjourned.

Put up this application along with charge sheet for consideration on 07.08.2020. Reply be also called from the PS New Ashok Nagar for the date fixed.

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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

CC no. 4657/2019

Bharat Singh Rawat vs. Poonam Singh

31.07.2020

Application for early hearing of the aforesaid case through VC

Present: Applicant/complainant in person.

Heard.

Applicant has moved the present application for early hearing of the aforesaid matter, which is fixed for 24.08.2020.

In view of reason given in the application, same is allowed.

Aforesaid matter be put up with the application for hearing on 06.08.2020. Case file be also put up with the application on the date fixed.

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Date: 2020.07.31
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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Soval etc.
FIR No: 450/2018
PS New Ashok Nagar**

31.07.2020

Application for release of FDRs moved on behalf of surety Nirmal Goyal

Present: Sh. Ramesh, Ld. APP for the State through VC.
Ms. Manisha Bansal, ld. Counsel for the applicant through VC.

There is no vakalatnama attached with this application.

Ld. Counsel seeks time to file the vakalatnama.

Let original application and vakalatnama be filed in the court by 04.08.2020.

List this application for consideration on 04.08.2020.

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DINESH KUMAR
KUMAR Date: 2020.07.31
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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

CC no. 59478/16
MSN Garments vs. Mohd. Kashif
PS Krishna Nagar

31.07.2020

Application for release of original RC

Present: None for the applicant.

Reader has informed that he has sent the message as well as meeting number to the Id. Counsel for the applicant to join the proceedings through VC, but none had joined the proceedings on behalf of the applicant.

In these circumstances, the matter is adjourned.

List this application for consideration on 06.08.2020. case file be put up with the application.

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Date: 2020.07.31 16:39:02 +05'30'
(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Unknown
FIR No: 7404/2020
E PS Parpar Ganj Industrial Area

31.07.2020

Application for issuance of final order

Present: Sh. Ramesh, Ld. APP for the State through VC.
None for the applicant.

Reader has informed that he had contacted the counsel for the applicant and asked him to join the proceedings through VC. He had also given the meeting number to him to join the proceedings through VC.

It is already 12.15 pm. Ld. Counsel has not joined the proceedings through VC.

In these circumstances, the matter is adjourned.

Put up this application for consideration on 05.08.2020.

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Date: 2020.07.31
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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Dharamveer @ Popi
FIR No: 130/2020
PS Preet Vihar

31.07.2020

An application for releasing the vehicle on superdari of vehicle no. DL-5S-AV-3343 moved by applicant Usha Devi

Present: Sh. Ramesh, Ld. APP for the State through VC.

None for the applicant Ms. Usha Devi.

HC Manoj Kumar, from PS Preet Vihar.

Reader has informed that he has informed the counsel for the applicant to join the proceedings through VC and even meeting number has also been provided to him. It is already 11.50 am, but none had joined the proceedings on behalf of the applicant through VC.

In these circumstances, the matter is adjourned.

Be listed for further consideration on this application on 07.08.2020.

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Date: 2020.07.31
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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Not Known

FIR No: 142/2020

PS Preet Vihar

31.07.2020

An application for releasing the vehicle on superdari of vehicle having registration no. DL-7CT-5798 moved by applicant

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Prakash Singh, Id. Counsel for the applicant through VC.

HC Manoj Kumar from PS Preet Vihar

Reply received from the IO.

Submission heard. Reply perused.

In the application, the applicant has mentioned the Sections of the FIR as 379/411 IPC. However, the aforesaid FIR has been registered for the offences punishable u/s 279/337 IPC. Ld. Counsel for the applicant submits that inadvertently wrong Sections i.e. 379/411 IPC are mentioned and this application may be treated for the Sections 279/337 IPC. Request of the counsel is considered and allowed.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said vehicle be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 7,00,000/- (Rs. Seven lacs only) to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required.

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The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the vehicle which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

DINESH KUMAR Digitally signed by
DINESH KUMAR (DINESH KUMAR)
Date: 2020.07.31 ACMM (EAST)/KKD/31.07.2020
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IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Aasif Sheikh
FIR No: 320/2020
PS New Ashok Nagar
U/s 379/411 IPC

31.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.

Sh. Arvind Saxena, ld. Counsel for the applicant/
accused through VC.

HC R.B. Tomar from PS New Ashok Nagar.

Further Reply is received from the IO. Address of the
accused is verified.

Accused is stated to be in JC.

It is stated by learned counsel for accused/applicant
through VC that the accused has been falsely implicated in the present
case and he is in J.C since 21.07.2020. It has been argued that
investigation in the matter has already been completed and no fruitful
purpose would be served by keeping the accused/applicant in J/C.
Nothing has been recovered from his possession and the alleged
recovery has been planted upon the accused. Hence, it is prayed, that
accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be
passed.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 21.07.2020.
His custody is not required for further investigation. This is a period

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when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions : -

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of. Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

(DINESH KUMAR)

**DINESH
KUMAR**

Digitally signed by **ACMM (EAST)/KKD/31.07.2020**
DINESH KUMAR
Date: 2020.07.31
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IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Dhramveer @ Popi @ Ravi
FIR no. 130/2020
PS Preet Vihar
U/s 356/379/411 IPC

31.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.
None for applicant.

HC Manoj from PS Preet Vihar.

Further Reply is received from the IO

Reader has informed that he has informed the counsel for the applicant to join the proceedings through VC and even meeting number has also been provided to him. It is already 11.50 am, but none had joined the proceedings on behalf of the applicant through VC.

Further, One interim bail application is also received on behalf of the aforesaid applicant/accused from the Central Jail, Mandoli, which is sent by the Legal Aid Counsel. Name of the legal aid counsel is mentioned on the application as Geeta. However, no mobile number or E-mail ID of the said legal aid counsel is mentioned. Therefore, no intimation to join the proceedings through VC can be given to her. **Let said application be tagged with the present bail application**, which is already pending for this applicant/accused.

Copy of this order be sent to the Id. Secretary, DLSA, East to appoint a legal aid counsel in the present case to represent the accused on the interim bail application.

Both the said applications be listed for 05.08.2020.

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DINESH KUMAR
Date: 2020.07.31
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(DINESH KUMAR)
ACMM (EAST)/KKD/31.07.2020